

(b) Steps being taken for preservation and multiplication of elephant population include:—

(i) Setting up of a network of national parks and sanctuaries for protecting the habitat of the species.

(ii) A scheme of Project elephant is included in the draft VIII Five Year Plan. The scheme envisage as below:

(a) improvement of the habitat by way of control of grazing, plantation of suitable species for fodder and relocation of population outside the national parks/sanctuaries.

(b) restoring migration corridors for elephants.

(c) erecting electric fences along the borders of the forests to safeguard against human-elephant conflicts.

(d) proper compensation for damage to life and property caused by elephants.

(e) strengthening the anti-poaching infrastructure in states.

(iii) Trade in Indian ivory has been banned. To safe guard against smuggling of Indian ivory, action is being taken to ban trade in African ivory also.

(c) and (d). Incidents of poaching of elephants reported by states during last three years are as below:—

Year	Poaching Cases Detected				
	Tamil Nadu	Kerala	Karnataka	Uttar Pradesh	Total
1	2	3	4	5	6
1987-88	8	—	5	—	13
1988-89	2	1	7	—	10
1989-90	3	3	9	3	18

(e) Information is being collected and would be placed at the Table of the House.

Implementation of Supreme Court Orders on Pension of Air Force Personnel

7749. SHRISANTOSH KUMARGANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether any judgement had been delivered by the Supreme Court on 17.12.1982 wide writ petition number 5339-41 of 1980 regarding pension of Air Force personnel; and

(b) if so, the orders enjoined therein and the reasons for their non-compliance by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). We are not aware of any judgement delivered by the Supreme Court on 17.12.82 vide Writ Petition No. 5339-41 of 1980 regarding pension of Air Force personnel. However, a judgement was delivered by the Supreme Court on 17.12.82 vide Writ Petition No. 5939-41 of 1980 filed by D.S. Nakara and others. The Supreme Court in this judgement had decreed that the liberalised pension scheme introduced by the Government for calculation of pension of the Government employees retiring on or after 31.3.79, should be made applicable to all those who retired prior to the above date and no arrears for the past period should be paid. This judgement in the case of Armed Forces Pensioners was implemented vide orders issued by the Ministry of Defence on 22.11.83 and 3.12.83.

National Bear Park in Gujarat

7750. SHRI CHANDUBHAI DESHMUKH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have taken a decision to develop a national bear park in Adivasi areas of Broach district in Gujarat;

(b) if so, the details of the plan chalked out by Government for the rehabilitation of the Adivasis displaced therefrom;

(c) whether Adivasis have opposed this plan; and

(d) if so, the reaction of Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) to (d). The Government of Gujarat have informed that there is no proposal to develop a National Bear Park in

Bharuch district. However, the Government of Gujarat had established the Shoolpaneswar Wildlife Sanctuary in Bharuch district in 1987 with an area of 448.18 sq. Kms. This includes 150.87 sq. Kms., of area of the erstwhile Dhumkhal Sloth Bear Sanctuary established in 1982. The State Government does not intend to translocate any settlement inside the sanctuary. The Adivasis living in the sanctuary area have filed a special civil appeal on 8.1.1990 in the Gujarat High Court requesting that they should not be displaced. The State Government however, has no plans for displacing these Adivasis.

[English]

UGC Grants to Garhwal University

7751. SHRI C.M. NEGI: Will the PRIME MINISTER be pleased to state:

(a) the grant-in-aid given to the Garhwal University by the UGC during the last three years, yearwise;

(b) whether Government are considering to raise the amount of grant being given to this University;

(c) if so, the details thereof;

(d) whether Government propose to accord Central status to this University; and

(e) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) According to the information furnished by the University Grants Commission, the grants given to Garhwal University by the U.G.C. for general development and for special schemes during the last three years are as follows: